

[Shri Ram Sewak]

Bales (Inspection) Rules, 1970 (Hindi and English versions) published in Notification No.S.O 2672A in Gazette of India dated the 6th Aug, 1970 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library See No. LT.—4062/70]

PASSPORTS (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of the Passports (Amendment) Rules 1970, (Hindi and English versions) published in Notification No. G. S. R. 1061 in Gazette of India dated the 18th July, 1970, under sub-section (3) of section 24 of Passports Act, 1970 [Placed in Library See No. LT.—4061/70]

12.13 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

(i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Bajya Sabha, I am directed to enclose a copy of the Prevention of Food Adulteration (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 19th August, 1970.

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday the 21st August, 1970, adopted the following motion in regard to the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhadra Yajee and resolves that Shri Ram Niwas Mirdha be appointed to the said Joint Committee to fill the vacancy."

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Prevention of Food Adulteration (Amendment) Bill, 1970, as passed by Rajya Sabha on the 19th August, 1970.

12.14 hrs.

ANNOUNCEMENT RE : EXTENSION OF SESSION

MR. SPEAKER : On the recommendation of the Business Advisory Committee I have decided that Lok Sabha will sit also on Thursday, the 3rd September, 1970, for the completion of Government business and other discussions. There will be no Question Hour on that day.

The Business Advisory Committee also agreed that the Constitution (Twenty-fourth Amendment) Bill might be taken up on Tuesday, the 1st September and disposed of by Wednesday, the 2nd September, 1970.

SHRI S. M. BANERJEE : 'Might be' ? We were assured that it will be taken up. We have to send telegrams to our members.

MR. SPEAKER : I am reading what was decided. He was there. He should have objected then.

12.15 hrs.

ARREST OF MEMBER (Shri Rabi Ray)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 25th August, 1970, from the Superintendent of Police, Puri, Orissa :—

"In observance of their civil disobedience movement, Shri Rabi Ray, Member, Lok Sabha, led a procession with 18 S. S. P; satyagrahis from their party office at about 12 Noon, shouting slogans and reached Rajbhavan main gate, Puri, at about 1 P. M. today, to